

श्री श्रीचन्द गोयल (चण्डीगढ़) : अध्यक्ष महोदय, हिमाचल प्रदेश जिसको जनसंख्या 30 लाख से अधिक नहीं है और जो कि पूर्णतया पहाड़ी क्षेत्र है, जहाँ का पैदावार वहाँ को जरूरत को पूरा करने के लिये बिल्कुल नाकाफी है, इस के अतिरिक्त यह सोमा प्रदेश है, जिसको सोमाएं दा स्थान पर चीनों-पांगों और लहौल-स्मित में तिब्बत के साथ मिलती हैं तथा उस क्षेत्र में इस बात का भय है कि पंचमांगों तत्व वहाँ पर यह भाषा इस्तेमाल कर के कि यहाँ पर दा-तान २० किलो में गेहूँ मिलता है, पेट भर खाने को नहीं मिलता है, वहाँ को जनता को विद्रोहो कर रहे हैं, इस लिये इस प्रदेश को जरूरत को पूरा करने के लिए, जहाँ कि एक केन्द्र शासित क्षेत्र है, मैं यह जानना चाहता हूँ कि वहाँ को जरूरत को पूरा करने के लिए केन्द्रोय सरकार ने उचित ध्यान क्यों नहीं दिया और उन्होंने जो वायदा किया था कि वहाँ पर खुराक वक्त पर पहुँच जायगी, वह क्यों नहीं पहुँच पाई :

SHRI ANNASAHIB SHINDE : The requirements of Himachal Pradesh are being looked into and, in fact, the position has improved considerably now as compared to the earlier months.

12.28 HRS.

RE. MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

(Query)

MR. SPEAKER : Papers to be laid. Shrimati Indra Gandhi.

SHRI NATH PAI (Rajapur) : We have given a notice of an adjournment motion . . .

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Regarding the worst drought and cyclone in Orissa, there is a notice of . . .

MR. SPEAKER : A number of motions are there. I have received many adjournment motions and call attention notices on so many subjects. There are other motions also before me. It is not as though all

have been admitted or all have been rejected. Some calling attention notices have been admitted; some are kept pending. If anybody asks me now about his motion out of so many that I have received, I will not be able to remember and say anything now. I do not think that we should raise here questions like "what has happened to my call-attention", "what has happened to my adjournment motion". I will not be able to answer at all even if they are raised. The members can come to my chamber and we can discuss. If I have to answer here about all the hundred call-attention and adjournment motions, I am sure I will not be able to do it. May I, therefore, request the hon. members sitting on this side as well as on that side not to raise any question as "what has happened to my call-attention or adjournment motion"? Then, I will only have to say, "I do not know what your call-attention is; please come to my Chamber and we shall discuss". Whether it is Mr. Panigrahi or any hon. Member on this side, I will request them not to ask me as to what happened to their call-attention or adjournment motions; I will not be able to answer here. If they want to discuss with me, I am prepared to discuss with them in the Chamber.

SHRI RANGA (Srikakulam) : Adjournment motions cannot be dealt with in the same manner as call-attention notices. The fact that adjournment motions have been given notice of has got to be brought to the notice of the House. From out of those, you may pick up one and if the House gives permission, it is well and good. If you do not give permission at all for some of the adjournment motions to be moved, you need not refer to them at all. But such of the adjournment motions which you cannot raise any preliminary objection have got to be placed before the House and it is for the House to decide.

MR. SPEAKER : There is no doubt about it.

SHRI RANGA : There can be no such question as discussion in the Chamber . . .

MR. SPEAKER : I agree with him. There is no difference of opinion. If there is no preliminary objection, I can certainly place them before the House.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : You have rejected all the adjournment motions.

SHRI RANDHIR SINGH (Rohtak) : I had given five call-attention notices....

MR. SPEAKER : Whatever applies to this side will apply to that side also. If some members want to discuss about West Bengal, he wants to discuss about Haryana. I can very well understand that.

SHRI RANDHIR SINGH : All of them have been rejected ! (*Interruptions*).

SHRI NATH PAI : Before Mr. Panigrahi interrupted me, you called me.... (*Interruptions*).

MR. SPEAKER : I am on my legs. Haryana cannot have a special treatment. If Bengal is rejected, Haryana also will be automatically rejected. He cannot have a privileged treatment.

What I say is this. I accept the principle. There is no controversy about it. Where I feel that it should be placed before the House, I will automatically place it. In view of the other things—I do not know whether I should mention the other motions—I thought that the adjournment motion was unnecessary.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : You should take a decision on an adjournment motion independent of any other motion.

MR. SPEAKER : Whatever motion was not admitted for various reasons, it is not proper for me to give the reasons, here. I am open to correction by further discussion in the Chamber. I do not know why Haryana becomes so hot.

SHRI RANDHIR SINGH : The motions should reach you, but they do not reach you at all.

MR. SPEAKER : I am happy the Opposition is more amenable to discipline than this side. I have noticed the new type of Haryana dress. He must be more than satisfied now.

If everybody begins questioning, what can I do? Even if a motion was rejected, if the members can convince me and argue with me in the Chamber, including my

friend from Haryana, I will reconsider about it, but not on the floor of the House. We shall discuss it in the Chamber. If we think that it is absolutely essential and I am convinced about it, I am prepared to accept it from whichever side it may have come. If everything is raised here, if all the hundred call-attention motions are raised here, it will be difficult for me to answer. Therefore, let us proceed with the business. If any adjournment motion was rejected, the Member concerned could discuss with me further in the Chamber.

SHRI NATH PAI : Before Mr. Panigrahi interrupted me, you had asked me as to what I had to say.

You have well stated a rule which we have been upholding to the best of our ability and we intend to continue co-operating with you in this. You are quite right, you were flooded today with all kinds of motions. Members feel exercised about the lapses on the part of the Government and, therefore, they bring these. But there is one motion on which almost all Opposition is very exercised and agreed upon and that is regarding the nefarious practice of imposing Governors who have been rejected by the Cabinet. This is a matter on which adjournment motions have been given. It satisfies, so far as I can see, all the tests and directions that you have been pleased to give....

MR. SPEAKER : If you had indicated and convinced me, perhaps you would have got it; it could easily have been done....

SHRI NATH PAI : I want to know your difficulty. We fully appreciate your difficulty to the extent it is known to us. But I do not know, with all my respect to you for the quick grasp you have of the matters, how in respect of the 300 or 400 call-attention and adjournment motions you are able to give your attention, apply your mind and reach decisions. If we pick up one out of the few hundred, we only try to make your task lighter and easier. We know that it is not humanly possible between 10 and 11 O'Clock to reach decisions on these. So, when we pick up one, it is a fact that, as you are also aware, the Opposition is agreed on placing one. I am suggesting to you....

MR. SPEAKER : You could discuss with me, so that I can give my thought to it.

SHRI NATH PAI : Let me complete this. I am suggesting to you one thing, and this is regarding the appointment of the Governor of Bihar. I submit that you kindly reconsider this—the appointment of the Governor of Bihar in the teeth of opposition of the State Government and bringing the whole process of constitutional government to contempt and jeopardy. I want you to consider it here, if possible. All my colleagues support it.

SHRI CHINTAMANI PANIGRAHI : This is about the cyclone. The Government should make a statement immediately.

MR. SPEAKER : I will tell him the whole story about the cyclone. In his name it will be recorded. Many Orissa friends are also anxious about it. Mr. Supakar has given; Mr. Singh Deo has given and he also discussed it with me. I have requested the Government to give us the details about the cyclone and we shall have a further discussion, if necessary. I have gone through it thoroughly. If you want to raise it on the floor of the House so that your name may also be recorded that is another thing. It is not that I have not given thought to it. I know that this is a very important matter; a number of people have suffered. Government also, I am sure, is anxious to state the facts. I have requested the Government on behalf of all of you to make a statement and then we can have some discussion. Leave it to me. I shall consider it.

Now what does the hon. Member from Haryana want to say?

SHRI RANDHIR SINGH : Haryana has become the laughing stock of the country...

MR. SPEAKER : May I request him to tell me whether he should also become a laughing stock by talking like this here? If Haryana has already become...

SHRI RANDHIR SINGH : I gave so many call-attention motions. All of them have been rejected... (Interruptions).

MR. SPEAKER : Do not make all of us the laughing stock. This is a wrong procedure which he is following. I do not know where this will lead us. I am saying this to both the sides of the House. If everything is raised after Question Hour, if all the things which should normally be

discussed inside the Chamber and outside the House are raised here, it will lead us nowhere. Whether it is Haryana problem or some other problem, I will request the members to discuss it with me in the Chamber. There is no use raising it on the floor of the House; it is not good; it will only take away the whole day and no purpose will be served. Therefore, I cannot allow it here, whether it is an hon. Member this side or an hon. Member on that side. They should convince me later in the Chamber. I would, therefore, request the hon. members not to take the time of the House by raising all those things which have been either rejected or kept pending. Some of them are kept pending. Some of them may be converted into call-attention motions also. One day before the session started, I went through the whole thing—call-attention, adjournment motions and all that. But, anyway, raising them on the floor of the House will not be a good precedent. That would take away the time of the House.

SHRI NATH PAI : It is raised only with your consent.

MR. SPEAKER : Of course, that is so; when a Member gets up, he does so with my permission only. I would only request them not to raise them on the floor of the House.

श्री मधु लिमये (मुंगेर) : मैं कोई नई बात नहीं उठा रहा हूँ। केवल जो कार्यक्रम पत्रिका पर बात आई है उसको उठा रहा हूँ मैंने उत्तको पढ़ा है। आपने गवर्नर के बारे में एक ध्यानाकर्षण स्वीकारा है। शायद स्वयं प्रस्ताव आपने इसलिए नहीं माना कि आप सोचते होंगे कि कोई अविश्वास का प्रस्ताव या दूसरा ऐसा प्रस्ताव आएगा और उस पर बहस करने का मौका मिलेगा। मैं समझता हूँ कि वह ठीक भी बात थी क्योंकि एंटासिपेशन का जो नियम है—

MR. SPEAKER : We can discuss these things in my room.

श्री मधु लिमये : मेरी दरख्वास्त यह है कि ध्यानाकर्षण से काम नहीं बनेगा और हम सब लोग इसके बारे में मुक्तिफिक राय है। इसलिए इसको लिया जाए।

MR. SPEAKER : That is all right. He can tell me all that in my Chamber. Now, let us proceed.

SHRI S. M. BANERJEE (Kanpur) : We fully agree with what you have said, and we are prepared to discuss these things in your Chamber.

MR. SPEAKER : That is his difficulty ?

SHRI S. M. BANERJEE : I have no difficulty. But I would only submit one thing namely that before the adjournment motion on West Bengal or Manipur had been rejected, practically all the parties had given notice of that adjournment motion.....

MR. SPEAKER : I would request the hon. Member not to raise it here in this manner.

SHRI S. M. BANERJEE : I would only request you to give it a second thought and keep it in abeyance.

MR. SPEAKER : He should not raise it here. Certainly I shall consider any point that is made here and give it a second thought.

SHRI S. M. BANERJEE : There is an attempt on the part of the Central Government to interfere in the administration of the States.

SHRI HEM BARUA (Mangaldai) : I have one difficulty and I want you to please solve it for me. Whenever there is an adjournment motion and a calling-attention-motion on the same subject, you allow the calling-attention-notice and reject the adjournment motion.

MR. SPEAKER : Adjournment motions are admitted only on very rare occasions, whereas calling-attention-notice is a daily event. Hon. Members cannot have an adjournment motion every day just as they have calling-attention-notice.

SHRI PILOO MODY (Godhra) : If they can appoint Ministers every day, why can we not have an adjournment motion every day ?

12.42 HRS.

PAPERS LAID ON THE TABLE

COLLECTION OF STATISTICS (CENTRAL) AMENDMENT RULES, 1967

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy of the Collection of Statistics (Central) Amendment Rules, 1967, published in Notification No. S.O. 2667 in Gazette of India dated the 12th August, 1967, under sub-section (3) of Section 14 of the Collection of Statistics Act, 1953. [Placed in Library, see No. LT-1470/67.]

ANNUAL REPORT OF THE NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED AND GOVERNMENT REVIEW THEREON, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-1471/67.]

(2) A copy of the Investigation of Industrial Undertakings (Procedure) Rules, 1967, published in Notification No. G.S.R. 1181 in Gazette of India dated the 5th August, 1967, under sub-section (4) of section 3C of the Industries (Development and Regulation) Act, 1951. [Placed in Library, see No. LT-1472/67.]